

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 102
IA(Com.A)-136/2024
IN
CP-15(ND)/2023

IN THE MATTER OF:

M/s. Bhavna Luther

.... Petitioner/Applicant

Vs.

Anil Batra & Associates Pvt Ltd. & Ors.

.... Respondent

Order under Section 241 & 242

Order delivered on 19.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Prakhar Srivastava, Adv.

For the Respondent :

ORDER

IA-(Com.A)-136/2024

Heard the submission made by the Ld. Counsel appearing for Applicant. Delay in filing the Rejoinder is condoned. Rejoinder Affidavit taken on record.

Registry is directed to take on record the Rejoinder Affidavit.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay